

GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS  
**LOK SABHA**  
**UNSTARRED QUESTION NO-2139**  
ANSWERED ON- 15/12/2023

**FAKE UNIVERSITY ADMISSIONS IN CANADA**

2139. SHRIMATI HARSIMRAT KAUR BADAL

Will the Minister of EXTERNAL AFFAIRS be pleased to state :-

- (a) whether the Government has taken note of the fact that Government of Canada is deporting thousands of students to India for their alleged involvement in submitting fake University admission and if so, the details thereof;
- (b) whether the Government have taken up this matter diplomatically for resolving this issue;
- (c) whether the Government has noticed that students are protesting for a long time for resolving the issue; and
- (d) if so, the steps taken by the Government along with the status of diplomatic talks, if initiated?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS

(SHRI V. MURALEEDHARAN)

(a to d) The Government is aware that some Indian nationals including students are facing deportation from Canada for allegedly submitting fraudulent letters of admission to Canadian academic institutions.

It was found that many of these students were sent by unscrupulous agents in India. The Ministry has taken up the matter, including with the Government of Punjab, to identify and bring to justice the concerned unscrupulous agents/entities involved in these cases.

The Government proactively took up the matter with the concerned Canadian authorities, to facilitate their stay in Canada as per local law and regulations. Canadian authorities were urged to be fair and take a humanitarian approach since the students were not at fault.

As a result of these efforts, some affected Indian nationals received stay orders on their deportation notices or Temporary Resident Visas.

The Government is engaged with the Government of Canada through diplomatic channels on the issue.

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